

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 323

IA-6571/2023

In

IB-559(ND)/2021

IN THE MATTER OF:

Yes Bank Ltd.

.... Petitioner/Applicant

Vs.

Presidium Educational Institution Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Shalya Agarwal Adv.

For Respondent : Mr. Mohit Chaudhary, Mr. Prakhar Mittal Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

Put up **on 21.05.2024.**

-Sd-
(COURT OFFICER)